

origin, they have been considered for grant of Indian Citizenship by registration under Section 5(1)(a) of the Citizenship Act, 1955 on individual applications by the concerned Collector who is the competent authority for the purpose. In January 1964, there was a large scale influx of migrants from East Pakistan belonging to the minority community. Instructions had been issued to consider them for grant of citizenship. Similarly to meet the special situation created by the Pakistani aggression in 1971, the Government of India took a decision that displaced persons who came to India from Sind in Pakistan during and immediately after the Indo-Pak war in December 1971, may be considered for grant of Indian citizenship and instructions were accordingly issued to the State Governments. However, those who came to India from Bangladesh after 25th March, 1971 and have not so far returned to Bangladesh, are not being considered for grant of Indian citizenship in terms of the existing policy.

Vocational Trade Training in Nagaland

9953. SHRI CHINGWANG KONYAK: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Nagaland has a large number of unemployed educated boys and girls having no inclination for work in the fields; and

(b) what steps Government propose to take to train the youth in Nagaland in various trades and vocations and variety of skills?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAMDULARI SINHA):

(a) Information available indicates that number of unemployed educated boys and girls seeking jobs

and registered with the employment exchanges as on 31-12-1980 is as follows:

Men :	1323
Women :	551
Total :	1874

(b) Government have already taken steps to train the youth in Nagaland in various trades by establishing one Industrial Training Institute at Kohima. The training facilities in the institute are proposed to be expanded further during the Sixth Five Year Plan. In addition to this, Apprenticeship Training facilities are also available under the Apprentices Act, 1961 in certain establishments in Nagaland.

Expected loss to be incurred by public Sector Undertakings

9954. SHRI GEORGE FERNANDES: Will the Minister of INDUSTRY be pleased to state:

(a) whether the five large public sector undertakings namely, Burn Standard, Braithwaite, Jessops, Mining and Allied Machinery Corporation and Heavy Engineering Corporation, are expected to incur a combined loss of Rs. 250 crores to Rs. 300 crores in the current plan period; and

(b) if so, what steps are being taken by Government to prevent such development?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir. However, about 80% of their projected losses are on account of interest on Government loans, provided in the past, mainly to compensate them for cash losses.

(b) (i) Reduce interest burden through financial restructuring and relief.